

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

NOTIFICATION

(ORDERS BY THE GOVERNOR)

Dated Shillong, the 13th October, 2023.

No. LJ (A) 83/2021/224- In exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal Procedure Code, 1973 the Government of Meghalaya is pleased to appoint Shri Nicanur M. Sangma, Advocate as the Public Prosecutor/Govt. Pleader, South Garo Hills District, Baghmara with immediate effect and until further orders.

Sd/-
Secretary to the Govt. of Meghalaya,
Law Department.

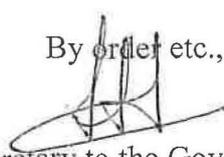
Memo No. LJ (A) 83/2021/224-A,

Dated Shillong, the 13th October, 2023.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Director General of Police, Meghalaya, Shillong
4. The Deputy Commissioner, South Garo Hills District, Baghmara.
5. The District & Sessions Judge, South Garo Hills District, Baghmara .
6. The Superintendent of Police, South Garo Hills District, Baghmara.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Public Prosecutor / Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
8. Shri. Nicanur M. Sangma, Advocate. Charge report of assuming charge as Public Prosecutor/Govt. Pleader along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6 (six) months.
9. The Secretary, High Court Bar Association, Shillong / Tura Bar Association, Tura.
10. The Treasury Officer, South Garo Hills District, Baghmara.
11. Law (B) Department.
12. NIC, Shillong
- ✓ 13. DEO, Law Department.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.